

NEW DELHI BENCH
NEW DELHI

C. P. NO. 36(ND)/17
CA. NO.

CORAM:

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 03.08.2017

NAME OF THE COMPANY: Mr. Rahul Kumar Bahti V/s. M/s Fall Arrest Systems
&technologies Pvt. Ltd. &Ors.

SECTION OF THE COMPANIES ACT: 241/242

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

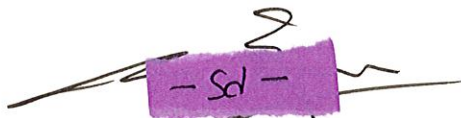
Present: For Petitioner (s): Mr. Rishi Sood , Advocate

For Respondent (s): Mr. Manish Singhal, Advocate

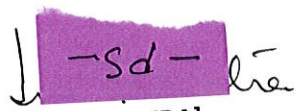
Order

Ld. counsel for the petitioner submitted that MoU between the parties cannot be executed as respondent no. 2 is a foreign national and shall be visiting later this month India. In view of the same both parties pray for some more time.

Re-notify this case for recording of the MoU on 7th September 2017. In the case if the compromise is not executed, then cost in terms of order dated 5th May 2017 shall become effective.


[S.K. MOHAPATRA]
MEMBER [T]

(Shipra Mittal)


[INA MALHOTRA]
MEMBER [J]